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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A.No.372 of 1993

New Delhi, this the 22nd day of November, 1993.

Hon'ble Mr B.N.Dhoundiyal, Member(A).

Kamla Devi, wife of late Sh.MoolChand  
(widowed sister of the deceased Govt.  
servant Mr Suresh Chand, who was a  
Bachelor), 28 Dhobi Ghat, Jhuggi No.3,  
Mohabat Khan Road, New Delhi. . . . . Applicant.

(By Mr D.C.Vohra, Advocate).

vs.

Union of India through the  
General Manager, Northern Railways,  
Baroda House, New Delhi-110001. . . . . Respondent.

(By Mr H.K.Gangwani, Advocate)

ORDER (Oral)

This application has been filed by  
Kamla Devi, who is the widowed sister of the deceased  
government employee Shri Suresh Chand. She was  
staying with her brother, a bachelor and looked  
after him till his death on 17.1.1992. She had  
made a representation on 27.1.1992 to the  
respondents praying that the dues of the deceased  
employee on account of D.C.R.G., Provident Fund,  
Insurance etc. be settled. She has also attached  
copies of the will left by his brother, in which  
she had been made the sole beneficiary of his  
property and service benefits. She has prayed  
that the respondents be directed to settle all the  
dues to her deceased brother on account of DCRG/  
Provident Fund, Insurance or any other balance. She  
has also prayed that the case of the applicant

for grant of family pension may also be considered.

2. During discussion, the learned counsel for the applicant agreed that the second relief is not to be pressed. The learned counsel for the respondents stated that the case of the applicant can be processed expeditiously provided full particulars regarding his Unit where her brother was employee are given. The learned counsel for the applicant has produced two <sup>by</sup> ~~interim~~ <sup>by</sup> sick certificates, which give the following particulars:

1.  
250350            13/Med/C-13/7Med 7  
                    MEDICAL DEPARTMENT  
                    INTERIM SICK CERTIFICATE  
Hospital/Dispensary ... /No.....

I hereby certify that -

Name: Sh.Suresh Chand.

Designation: Khalasi.

Branch or Deptt.: Elec.

Station where employed H M 2 N at 505

Medical Leave from 16.8.88 to 15.2.1989.

Dt.28/1/89.

Sd/-Sign. of Rly.Doctor

2.  
250353            13/Med./C-13/Med 7  
                    Medical Department.  
                    Interim Sick Certificate.

I hereby certify that

Name Sh.Suresh Chand

Designation Khalasi.

Branch or Deptt. Electricity.

Station where employed 505 C.No.2 M

16.8.88 to 16.2.89 extended further from

16.2.89 to 15.3.89.

Dt.1.3.89

Sd/-Sig. of Rly Doctor.

3. There is no dispute that the dues of brother of the applicant, who was a bachelor have to be paid in accordance with the will executed in her favour. The respondents may verify all such dues and make the payment expeditiously in accordance with

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the rules. The respondents shall complete the process within three months of the date of receipt of this order. There will be no order as to costs.

22nd Nov., 1993

*B.N. Dhoundiyal*  
( B.N. Dhoundiyal )  
Member (A).

/sds/